



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/May/202425/4

DATED: 08/07/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/May/202425/4 dated 08/07/2024 of Norms Committee - II for the year 2024-25 was held on 08/07/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI T.R CHOUDHARY, SCIENTIST 'C'	MEITY
2	SHRI R.K. JAISWAL, D.O.	MHI

3	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI S.K. JAIN, CONSULTANT	DPIIT
5	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
6	SHRI S.K. BHATNAGAR, CONSULTANT(SKB)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009317AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/May/202425/4													
Case Status	Case Approved													
Party Name	KUTCH COPPER LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024													
HQ File Number	HQRNORM REVIW00001384AM25													
RA File Number	NA													
Licence No and Date	NA													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.07.2024, as under:														
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>CONTINUOUS CAST COPPER WIRE ROD (COPPER CONTENT: 99.999%)</td><td>14850.00 MTS</td><td>COPPER CATHODES (COPPER CONTENT: 99.95 TO 99.99%)</td><td>WASTAGE AS APPLIED @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr></table>					SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1	CONTINUOUS CAST COPPER WIRE ROD (COPPER CONTENT: 99.999%)	14850.00 MTS	COPPER CATHODES (COPPER CONTENT: 99.95 TO 99.99%)	WASTAGE AS APPLIED @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED										
1	CONTINUOUS CAST COPPER WIRE ROD (COPPER CONTENT: 99.999%)	14850.00 MTS	COPPER CATHODES (COPPER CONTENT: 99.95 TO 99.99%)	WASTAGE AS APPLIED @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.										
RA concerned may take suitable consequential action accordingly.														

Case No.	3 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00004643AM23
RA File Number	072404000009 AM18
Licence No and Date	0710111423/19/04/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00149924AM22
RA File Number	052404000521 AM18
Licence No and Date	0510405455/30/01/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per sub-committee report & comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 27.05.2024, as under:

- I. Quantity of import item at **SNo.1** may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No. 1.**
- II. Quantity of import item at **SI.No.2** may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No. 2.**
- III. Quantity of import item at **SI.No 3** may be allowed as **1.10 Kgs/Kg** content in the export item at **SI.No. 3.**
- IV. Quantity of import item at **SI.No.4** may be allowed as **1.10 Kgs/Kg** content in the export items at **SI.No. 1, 2 & 3** respectively.
- V. Quantity of import item at **SI.No.5** may be allowed as **1.10 Kgs/Kg** content in the export items at **SI.No. 1& 3** respectively.
- VI. Quantity of import item at **SI.No.6** may be allowed as **1.10 Kgs/Kg** content in the export items at **SI.No. 1, 2 & 3** respectively.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00004263AM24
RA File Number	342404000065 AM19
Licence No and Date	3410044165/23/05/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 07.05.2024, as under:

Note: The written recommendation as given by (TEC-1) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00155361AM22
RA File Number	052404000449 AM19
Licence No and Date	0510408423/15/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per sub-committee report & comments of (DPIIT) via mail vide U.O No. P-47011/80/2019-TSW dated 27.05.2024, as under: I. Quantity of import items at SNo.1 & 4 may be allowed as 1.10 Kgs/Kg content in the export item at SNo. 1. II. Quantity of import items at SI.No.2 & 3 may be allowed as 1.10 Kgs/Kg content in the export item at SI.No. 2. III. Quantity of import item at SI.No.5 may be allowed as 1.10 Kgs/Kg content in the export items at SI.No. 1 & 2 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	8 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20
Licence No and Date	0510411850/16/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. Detailed case history and earlier decision of norms committee in chronological order and rationale for review.
- II. The UOM of import items is not consistent, as in application under import details UOM of import items is KG and under wastage details UOM of import items is NOS. Clarification thereof.
- III. Export quantity-both in terms of number and weight.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. Export product catalogue may also be furnished.

The case stands deferred.

Case No.	9 / NC/2/MEET/May/202425/4			
Case Status	Case Approved			
Party Name	VON ROLL (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024			
HQ File Number	HQRNORM REVIW00007252AM24			
RA File Number	072404000177 AM20			
Licence No and Date	0710115682/14/11/2019			
Norms Committee Decision:				
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:				

	1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
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RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision: Committee Report Awaited.	

Case No.	11 / NC/2/MEET/May/202425/4
Case Status	Case Rejected
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024

and Date	
HQ File Number	HQRNORM REVIW00008323AM24
RA File Number	072404000075 AM21
Licence No and Date	0710116612/16/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm Vide letter dated 08.02024 has informed that they have surrendered the above-mentioned Advance Authorization. In view of this, fixation of norms is not required for this Advance authorization. The case stands withdrawn.	

Case No.	12 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00007987AM24
RA File Number	039504000334 AM21
Licence No and Date	0310838008/31/08/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	SHREENATHJI INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	018105000795AM21
RA File Number	242404000056 AM21
Licence No and Date	2410043288/19/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of (DPIIT) via mail vide U.O No. P-47014/13/2021-TSW dated 011.2021, as under:

I. Taking Clue from **SION C-888**, quantity of import item may be allowed as **300,000 Kgs. as 1.65Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	14 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00007973AM24
RA File Number	082404000270 AM21
Licence No and Date	0810148964/02/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	16 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000606AM25
RA File Number	NA
Licence No and Date	5611000030/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit letter (consent to operate) from pollution control board for the permission for manufacturing of refined copper Billets after importing copper scrap under the said AAs II. Process flow chart and wastage at each stage of operation. III. Submit sale invoice of the scrap (PVC, Rubber and other metal scrap) comes with the item of import. The case stands deferred.	

Case No.	17 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00001399AM25
RA File Number	05AA04024057 AM21
Licence No and Date	0511000815/15/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00007239AM23
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision:	
Case referred for the comments of TEC-3 .	

Case No.	19 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00007066AM24
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:	

				GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	20 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21
Licence No and Date	0911000249/03/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00095500AM21
RA File Number	52AA04006249 AM21
Licence No and Date	5211000416/02/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00001319AM25
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/10/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00113806AM21
RA File Number	07AA04010797 AM21
Licence No and Date	0711000773/25/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00007190AM24
RA File Number	03AA04030362 AM21
Licence No and Date	0311002609/26/03/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	25 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00008534AM24
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

Sl.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/2/MEET/May/202425/4										
Case Status	Case Approved										
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024										
HQ File Number	HQRNORM REVIW00000756AM25										
RA File Number	07AA04003092 AM22										
Licence No and Date	0711001041/06/05/2021										
Norms Committee Decision:											
1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.07.2024, as under:											
<table><tr><th>SI No</th><th>Export Item</th><th>Quantity</th><th>Item of Import</th><th>Quantity</th></tr><tr><td>1</td><td>TINPLATE CONTAINERS (NET CONTENT OF TIN FREE STEEL - 309095 KGS LACQUER 12171KGS)</td><td>321266.00 KGS</td><td>TIN FREE STEEL, 0.17mm x 923mmxCoil</td><td>1.184 KG/KG OF THE NET CONTENT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT PRODUCT.</td></tr></table>		SI No	Export Item	Quantity	Item of Import	Quantity	1	TINPLATE CONTAINERS (NET CONTENT OF TIN FREE STEEL - 309095 KGS LACQUER 12171KGS)	321266.00 KGS	TIN FREE STEEL, 0.17mm x 923mmxCoil	1.184 KG/KG OF THE NET CONTENT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT PRODUCT.
SI No	Export Item	Quantity	Item of Import	Quantity							
1	TINPLATE CONTAINERS (NET CONTENT OF TIN FREE STEEL - 309095 KGS LACQUER 12171KGS)	321266.00 KGS	TIN FREE STEEL, 0.17mm x 923mmxCoil	1.184 KG/KG OF THE NET CONTENT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT PRODUCT.							
RA concerned may take suitable consequential action accordingly.											

Case No.	27 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00009088AM24
RA File Number	04AA04003795 AM22
Licence No and Date	0411001041/24/06/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on **20.09.2023**. The record notes have been published in the minutes of the meeting dated **03.10.2023**.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00001347AM25
RA File Number	31AA04017397 AM22
Licence No and Date	3111000427/29/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.07.2024, as under:

Sl No	Export Item	Quantity	Item of Import & quantity requested	Wastage to be allowed
1	COUPLING SIZE 2-3/8 EUE L-80 OD 77.80 ID 58.95 LONG 124.10 (23890 Nos)	43478.26 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT (OD 79.00 X 11 MM THK GRADE L-80	25.50% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	COUPLING SIZE 2-7/8 EUE J-80 OD 93.17 ID 71.35 LONG 133.50 (35714 Nos)	99264.70 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT (OD 94.00 X 13 MM THK GRADE J-55	23% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	COUPLING SIZE 3-1/2 EUE I-80 OD 114.30 ID 86.96 LONG 171.50 (3682	19230.76 KGS	CARBON STEEL SEAMLESS PIPES AS PER API 5CT.	20% WASTAGE ON THE NET

	Nos)		(OD 115.00 X 15.00 MM THK GRADE L-80	WEIGHT OF THE EXPORT PRODUCT.
Note: The grade of the imported seamless pipes should be matched with the grade of the pipe in the export product. RA concerned may take suitable consequential action accordingly.				

Case No.	29 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00128911AM22
RA File Number	04AA04012215 AM22
Licence No and Date	0411001061/02/07/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision: Case referred for the comments of TEC-3 .	

Case No.	31 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00142878AM22
RA File Number	13AA04009972 AM22
Licence No and Date	1311000454/20/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	33 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	

Committee Report Awaited.

Case No.	34 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	35 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00000584AM25
RA File Number	07AA04020435 AM22
Licence No and Date	0711001686/10/08/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:	

		STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL		ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	36 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00000164AM25
RA File Number	05AA04069034 AM22
Licence No and Date	0511004303/25/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and	0511004336/26/08/2021

Date	
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	38 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00000725AM25
RA File Number	07AA04025937 AM22
Licence No and Date	0711001837/03/09/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00180138AM22
RA File Number	05AA04076831 AM22
Licence No and Date	0511004614/08/09/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	40 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00182832AM22
RA File Number	05AA04077312 AM22

Licence No and Date	0511004686/13/09/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	42 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00005011AM23
RA File Number	07AA04026459 AM22
Licence No and Date	0711001900/14/09/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00186500AM22
RA File Number	05AA04081846 AM22
Licence No and Date	0511004789/17/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	45 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00208729AM22

RA File Number	08AA04030892 AM22
Licence No and Date	0811002848/11/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.04.2023 and a reminder has been sent on 26.05.2023, 20.12.2023 & a final reminder issued on 09.07.2024 for furnishing information/documents. The reply is still awaited, failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	46 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00208737AM22
RA File Number	05AA04089363 AM22
Licence No and Date	0511005320/11/10/2021
Norms Committee Decision: Committee Report Awaited.	

Case No.	47 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	49 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00226124AM22
RA File Number	05AA04093236 AM22
Licence No and Date	0511005649/26/10/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	50 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	51 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/May/202425/4
Case Status	Case Rejected
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00256760AM22
RA File Number	03AA040112344 AM22
Licence No and Date	0311008670/18/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm Vide letter dated 28.07.2023 has informed that they have surrendered the above-mentioned Advance Authorization. In view of this, fixation of norms is not required for this Advance authorization. The case stands withdrawn.	

Case No.	53 / NC/2/MEET/May/202425/4
Case Status	Case Deferred

Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00007194AM24
RA File Number	03AA040124475 AM22
Licence No and Date	0311009157/03/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00009336AM24
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00009234AM24
RA File Number	03AA040122329 AM22
Licence No and Date	0311009558/16/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00295708AM22
RA File Number	05AX04000304 AM22
Licence No and Date	0511007190/23/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00000868AM24
RA File Number	05AX04000383 AM22
Licence No and Date	0511007335/29/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Complete set of application along with the detailed case history and earlier decision of norms committee in chronological order and rationale for review.
- II. Export quantity-both in terms of number and weight.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Export product catalogue may also furnish.

The case stands deferred.

Case No.	59 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00009094AM24
RA File Number	04AX04000115 AM22
Licence No and Date	0411002417/17/01/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	62 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00323939AM22
RA File Number	03AX04000349 AM22
Licence No and Date	0311010639/19/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/May/202425/4
Case Status	Case Rejected
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00325338AM22
RA File Number	07AA04039255 AM22
Licence No and Date	0711002921/20/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm Vide letter dated 28.12024 has informed that they have surrendered the above-mentioned Advance Authorization. In view of this, fixation of norms is not required for this Advance authorization. The case stands withdrawn.	

Case No.	65 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00325358AM22
RA File Number	05AX04000604 AM22
Licence No and Date	0511008121/20/01/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	66 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00000240AM25
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001286AM25
RA File Number	NA
Licence No and Date	5211002055/21/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/May/202425/4
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Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	69 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00006625AM23
RA File Number	34AX04000307 AM22
Licence No and Date	3411001917/07/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00382155AM22
RA File Number	56AX04000104 AM22
Licence No and Date	5611000837/10/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00002221AM24
RA File Number	05AX04001255 AM22
Licence No and Date	0511011248/21/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000523AM23
RA File Number	13AX04000024 AM23
Licence No and Date	1311001183/02/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Quantity of export item in 'Meters' also in addition to its weight
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
- III. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise.

The case stands deferred.

Case No.	74 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000644AM23
RA File Number	03AX04000568 AM23
Licence No and Date	0311014558/06/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 08.07.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00008461AM24
RA File Number	03AX04000485 AM23
Licence No and Date	0311014837/19/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/2/MEET/May/202425/4										
Case Status	Case Approved										
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024										
HQ File Number	HQRNORM REVIW00000755AM25										
RA File Number	07AX04000223 AM23										
Licence No and Date	0711004154/01/06/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.07.2024, as under:											
<table><tr><td>SL NO</td><td>EXPORT ITEM</td><td>QUANTITY</td><td>ITEM OF IMPORT</td><td>QUANTITY</td></tr><tr><td colspan="5"></td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY					
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY							

1	Container made of Tin Free Steel (Net Content of Tin Free Steel - 181,819 Kgs and Lacquer 7,159 Kgs)	188978.00 KGS	TIN FREE STEEL 0.17 mm x 923 mm x Coil	215200.96 KG INCLUSIVE OF 18.36% WASTAGE ON THE NET WEIGHT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	78 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00009097AM24
RA File Number	04AX04000232 AM23
Licence No and Date	0411003450/13/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	79 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024

HQ File Number	HQRNORM APPLY 00001381AM23
RA File Number	13AX04000078 AM23
Licence No and Date	1311001266/14/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Quantity of export item in 'Meters' also in addition to its weight II. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. III. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) IV. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	80 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001756AM23

RA File Number	10AX04000108 AM23
Licence No and Date	1011001231/29/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit drawing of aluminum extrusion and profile and copy of the shipping bill. II. Process detail and flow chart and also wastage at each stage of operation for manufacturing of export product. III. What is the percentage of aluminum in the imported scrap and export products? The case stands deferred.	

Case No.	82 / NC/2/MEET/May/202425/4													
Case Status	Case Approved													
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024													
HQ File Number	HQRNORM REVIW00000757AM25													
RA File Number	07AX04000459 AM23													
Licence No and Date	0711004513/01/07/2022													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.07.2024, as under:														
<table><tr><th>Sl No</th><th>Export Item</th><th>Quantity</th><th>Item of Import</th><th>Quantity</th></tr><tr><td>1</td><td>Container made of Tin Free Steel (Net Content of Tin Free Steel - 363,636 Kgs and Lacquer 14,319 Kgs)</td><td>377955.00 KGS</td><td>TIN FREE STEEL (0.17MM X923 MM COIL)</td><td>1.184 KG/KG ON THE NET CONTENT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT</td></tr></table>					Sl No	Export Item	Quantity	Item of Import	Quantity	1	Container made of Tin Free Steel (Net Content of Tin Free Steel - 363,636 Kgs and Lacquer 14,319 Kgs)	377955.00 KGS	TIN FREE STEEL (0.17MM X923 MM COIL)	1.184 KG/KG ON THE NET CONTENT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT
Sl No	Export Item	Quantity	Item of Import	Quantity										
1	Container made of Tin Free Steel (Net Content of Tin Free Steel - 363,636 Kgs and Lacquer 14,319 Kgs)	377955.00 KGS	TIN FREE STEEL (0.17MM X923 MM COIL)	1.184 KG/KG ON THE NET CONTENT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT										

				PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	83 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000732AM25
RA File Number	NA
Licence No and Date	5211002813/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000720AM25
RA File Number	NA
Licence No and Date	5211002837/15/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00008462AM24
RA File Number	03AX04002258 AM23
Licence No and Date	0311016605/26/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00008465AM24
RA File Number	03AX04002294 AM23
Licence No and Date	0311016604/26/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00002306AM23
RA File Number	05AX04001187 AM23
Licence No and Date	0511013995/27/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	89 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00002355AM23
RA File Number	03AX04002506 AM23
Licence No and Date	0311016715/29/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	90 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00002963AM23
RA File Number	07AX04000817 AM23
Licence No and Date	0711005173/06/09/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:	
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		STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL		ROD I. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	92 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00009100AM24
RA File Number	04AX04000498 AM23
Licence No and Date	0411003929/09/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00005155AM24
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.12.2023 and a reminder has been sent on 03.02.2024, 18.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	94 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00000203AM25
RA File Number	02AX04000354 AM23
Licence No and Date	0211003081/21/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs Authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. The case stands deferred.	

Case No.	95 / NC/2/MEET/May/202425/4
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Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00008454AM24
RA File Number	03AX04003123 AM23
Licence No and Date	0311018051/22/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00008324AM24
RA File Number	07AX04000920 AM23
Licence No and Date	0711005371/29/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Net weight and input weight for each export product and quantity of export product in numbers. VI. Length of HR bars/rods for import VII. Copies of earlier approvals. The case stands deferred.	

Case No.	97 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00007851AM24
RA File Number	08AX04001039 AM23
Licence No and Date	0811006151/30/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the earlier norms fixed for the same license vide meeting NC/2/MEET/Nov/202223/16 dated 23/11/2022 as per the comments of DPIIT given vide U. O. No. P-47014/127/2022-TSW dated 17.10.2022 and as the same were finalized before the committee report on amendments in standard input-output Norms(SION) C-381 for export of stainless steel seamless Tubes/pipes (Cold Finished) vide Public Notoce no.45/2023 dated 28th February 2024 RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00009163AM24
RA File Number	04AX04000673 AM23
Licence No and Date	0411004366/27/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the record notes of the special committee held on 20.09.2023. The record notes have been published in the minutes of the meeting dated 03.10.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00007570AM24
RA File Number	52AX04001675 AM23
Licence No and Date	5211003516/31/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations of requirement of each input II. Per unit requirement of EVA sheet is given double of size of glass III. Specific item of import at Sl.no.1 of import IV. Per unit requirement given in App. 4E does not match with total requirement in application. V. Power of modules to be exported is given as 335Wp in letter dt.25.12.23 while in AA it is given as 545Wp. Please clarify. The case stands deferred.	

Case No.	100 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00006223AM24
RA File Number	31AX04000224 AM23
Licence No and Date	3111001800/10/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004488AM23
RA File Number	03AX04004199 AM23
Licence No and Date	0311019368/20/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23
Licence No and Date	0811006533/24/11/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to defer the case for further examination.	
The case stands deferred.	

Case No.	103 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00000204AM25

RA File Number	02AX04000495 AM23
Licence No and Date	0211003435/05/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs Authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. The case stands deferred.	

Case No.	104 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006010AM23
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006460AM23
RA File Number	07AX04001709 AM23
Licence No and Date	0711006489/20/02/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee	

report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	106 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006462AM23
RA File Number	07AX04001708 AM23
Licence No and Date	0711006496/20/02/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	107 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006719AM23
RA File Number	52AX04001790 AM23
Licence No and Date	5211004299/03/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 06.07.2024, as under:	

Export Product - Add wt. 22.3.kg./unit**Import**

1- Net content in Export Product + **1% wastage** or as applied whichever is lower

2- **125075 nos.** as applied **as per GN4.**

3-**125000** sets consisting 2 long & 2 short arms each **as per GN4.**

4 to 6 – **Net + 0.5%** wastage or as applied whichever is lower

7, 8, 10 & 11 - As applied Value restricted up to **2% of fob value**

9- **125000 nos. as per GN4.**

Note:

- I. Export Product will contain 66 imported cells per module
- II. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004225AM24
RA File Number	03AX04001487 AM24
Licence No and Date	0311025175/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00004238AM24
RA File Number	03AX04001485 AM24
Licence No and Date	0311025187/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004412AM24
RA File Number	31AX04000091 AM24
Licence No and Date	3111002466/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004416AM24
RA File Number	52AX04000105 AM24
Licence No and Date	5211005160/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/May/202425/4
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Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004419AM24
RA File Number	03AX04001682 AM24
Licence No and Date	0311025384/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004426AM24
RA File Number	34AX04000213 AM24
Licence No and Date	0311024936/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM REVIW00000199AM25
RA File Number	03AX04001798 AM24
Licence No and Date	0311025960/02/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004868AM24
RA File Number	05AX04001243 AM24
Licence No and Date	0511020254/04/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00004914AM24
RA File Number	34AX04000371 AM24
Licence No and Date	3411003992/08/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 22.05.2024, as under:	
I. Description quantities and net weight of export items may be specified as under:	

3	Cylinder (Part No. 42744907001)	1800	2756
4	Cylinder (Part No. 42706087001)	1620	2019
5	Cylinder (Part No. 42704819001)	2070	4131
Total			18182

II. Import item at **SI.No. 1** (Seamless Aluminium Tube) shall be of relevant grade and diameter as contained/utilized in export items and its quantity may be allowed as **39500 Kgs as 2.17 Kgs/Kg** content in the export item after taking **33% recovery** from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00005343AM24
RA File Number	24AX04000211 AM24
Licence No and Date	2411002705/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024

HQ File Number	HQRNORM APPLY 00005950AM24
RA File Number	09AX04000566 AM24
Licence No and Date	0911005875/29/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006369AM24
RA File Number	04AX04000608 AM24
Licence No and Date	0411006205/19/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00006746AM24
RA File Number	52AX04000237 AM24
Licence No and Date	5211006343/08/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/61/2024-TSW dated 007.2024, as under: I. Import item at SNo.1 shall be of relevant thickness as contained/utilized in the export item at SNo.1 and its quantity may be allowed as 5156.5 Kgs. as 1.05 Kgs/Kg content in the export item at SNo.1,	

taking clue from **SION C-1749**.

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007648AM24
RA File Number	03AX04004391 AM24
Licence No and Date	0311029783/29/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. What is the cross-section and length of the imported untreated aluminium alloys Billets and also the cross section and length of the homogenized aluminum alloy billets? II. Submit coloured photographs of the imported and exported items.	
The case stands deferred.	

Case No.	122 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	CRYSTAL INDUSTRIAL SYNDICATE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007713AM24
RA File Number	03AX04004286 AM24
Licence No and Date	0311029860/03/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the total weight of export product minus the weight of welding material?
- II. Submit a drawing of the fabricated export item, which can show the requirement of 31 numbers of imported items and net weight of the each imported item in the fabricated structure in the export product.
- III. Submit process flow chart of each imported item in the fabricated steel structure and wastage thereof at each stage of operation as indicated in Appendix 4E on net content of basis.
- IV. In some of the imported items, the wastage as NIL on the net content basis. How the wastage is arrived as Nil on net content basis and imported plates will go on net-to-net basis in the export product?
- V. Submit the list of items and their weight, if any items are being procured indigenously for the fabrication of export Item.
- VI. Where is the application of the export product?

The case stands deferred.

Case No.	123 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007716AM24
RA File Number	08AX04001834 AM24
Licence No and Date	0811010415/03/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024

HQ File Number	HQRNORM APPLY 00007763AM24
RA File Number	02AX04000575 AM24
Licence No and Date	0211005689/04/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit coloured drawings of the export item with complete dimensions. II. Justify the statement of 14 MT wastage during cutting operation. III. How many drilling holes are required in the export item? Justify the statement of 1 mt wastage during drilling. IV. Submit mill test certificate of imported hot/cold rolled carbon steel seamless tubes. V. Submit the statement that indicates the requirement of both hot and cold rolled carbon steel seamless tubes in the export product and quantity thereof. The case stands deferred.	

Case No.	125 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TITAGARH RAIL SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00007936AM24
RA File Number	02AX04000592 AM24
Licence No and Date	0211005735/12/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ELECTRICFOR HEATING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024

HQ File Number	HQRNORM APPLY 00008052AM24
RA File Number	07AX04001659 AM24
Licence No and Date	0711010256/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	D METTLE
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008283AM24
RA File Number	24AX04000415 AM24
Licence No and Date	2411003227/01/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the composition of the copper-zinc base alloy (brass)? II. What is the percentage of copper in the scrap as per the ISRI code? III. Submit a certificate of analysis from the customs authorized laboratory or from the supplier on the copper content in the imported copper scrap. IV. As per appendix 4e, the wastage is 0%. Submit material balance calculation for manufacturing of 500 MT copper-zinc base alloy using copper scrap, zinc, and lead with zero percentage wastage on net content of copper of imported copper scrap. V. Permission from MOEF&CC/CPCB/SPCP for manufacturer of copper-zinc base alloy. The case stands deferred.	

Case No.	128 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00008298AM24
RA File Number	34AX04000714 AM24
Licence No and Date	3411004574/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008352AM24
RA File Number	04AX04000985 AM24
Licence No and Date	0411006834/05/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008381AM24
RA File Number	31AX04000309 AM24
Licence No and Date	3111003066/06/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/May/202425/4
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Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008391AM24
RA File Number	34AX04000697 AM24
Licence No and Date	3411004589/06/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008415AM24
RA File Number	02AX04000660 AM24
Licence No and Date	0211005908/07/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the total weight of export product minus the weight of welding material? II. Submit a drawing of the fabricated export item, which can show the requirement of 31 numbers of imported items and net weight of the each imported item in the fabricated structure in the export product. III. Submit process flow chart of each imported item in the fabricated steel structure and wastage thereof at each stage of operation as indicated in Appendix 4E on net content of basis IV. In some of the imported items, the wastage as NIL on the net content basis. How the wastage is arrived as Nil on net content basis and imported plates will go on net-to-net basis in the export product? V. Submit the list of items and their weight, if any item is being procured indigenously for the fabrication of export Item. VI. Where is the application of the export product? The case stands deferred.	

Case No.	133 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008431AM24
RA File Number	05AX04003594 AM24
Licence No and Date	0511023849/08/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit drawing of the export products with complete dimensions according to the article number. II. Process flow chart with stage-wise wastage at each operation. III. Whether imported ms pipe is seamless or ERW. The case stands deferred.	

Case No.	134 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	CRYSTAL INDUSTRIAL SYNDICATE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008648AM24
RA File Number	03AX04005203 AM24
Licence No and Date	0311031321/19/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the total weight of the export product minus the weight of welding material?	

- II. Submit a drawing of the fabricated export item, which can show the requirement of
- III. 31 numbers of imported items and net weight of the each imported item in the fabricated structure in the export product.
- IV. Submit the process flow chart of each imported item in the fabricated steel structure and wastage thereof at each stage of operation as indicated in Appendix 4E on net content of basis.
- V. In some of the imported items, the wastage as NIL on the net content basis. How the wastage is arrived as Nil on net content basis and imported plates will go on a net-to-net basis in the export product?
- VI. Submit the list of items and their weight, if any item is being procured indigenously for the fabrication of export items.
- VII. Where is the application of the export product?

The case stands deferred.

Case No.	135 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008677AM24
RA File Number	02AX04000663 AM24
Licence No and Date	0211006007/21/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the chemical composition of export products?
- II. Submit a certificate of analysis either from the supplier or customs authorized laboratory on the availability of lead content in the imported lead scrap (rains)
- III. What are the other contents in lead scrap (rains) while importing and value thereof?
- IV. Submit environment clearance certificate issued by moef&cc/cpcb/spcb on
- V. The import of lead scrap (rink) for processing into antimonial lead alloy
- VI. Will the antimony metal be procured from indigenous source? If yes. Submit revised appendix 4e indicating uses of antimony metal in indigenous input and quantity thereof.

The case stands deferred.

Case No.	136 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	KDDL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008776AM24
RA File Number	07AX04001911 AM24
Licence No and Date	0711010649/27/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008788AM24
RA File Number	07AX04001887 AM24
Licence No and Date	0711010658/28/02/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 07.05.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 33 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,428 KG

I. IMPORT AT FOLLOWING SI.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4

2, 4 to 7, 19 to 21, 24,25,27,28, 30, 33 to 39, 42 to 47,49,51,58,59,62 to 64,66,81,83 to 90

II. IMPORT OF ITEM NO. 1,3,8,9,16,22,32,48,57,80 ARE CONSUMABLES.

QTY MAY BE ALLOWED AS APPLIED FOR WITH VALUE UP TO 2.0 % OF FOB VALUE.

III. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	139 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00008835AM24
RA File Number	07AX04001926 AM24
Licence No and Date	0711010670/01/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Nett weight of export
 II. List of components and consumable separately
 III. Material balance to arrive at weight of export

The case stands deferred.

Case No.	140 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009009AM24
RA File Number	13AX04000355 AM24
Licence No and Date	1311002868/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	CHW FORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009017AM24
RA File Number	05AX04003895 AM24
Licence No and Date	0511024452/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/May/202425/4
Case Status	Case Deferred

Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009027AM24
RA File Number	03AX04005680 AM24
Licence No and Date	0311031986/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	M C AGENCIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009033AM24
RA File Number	08AX04002121 AM24
Licence No and Date	0811010991/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009047AM24
RA File Number	03AX04005635 AM24
Licence No and Date	0311032031/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009110AM24
RA File Number	56AX04000756 AM24
Licence No and Date	5611002830/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009147AM24
RA File Number	05AX04003278 AM24
Licence No and Date	0511024532/15/03/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	148 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009189AM24
RA File Number	04AX04001056 AM24
Licence No and Date	0411007120/18/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit drawings of the aluminum profile sections with complete dimensions and assembly drawings of the export items. II. What is the quantity of export items in numbers? How the items of import for export of items at SI 1, 2 & 3 will be required? III. Will the import of aluminum profiles in numbers? How many profiles will be required in each assembly of the export item? IV. What is the weight of each assembly? V. Will any item other than imported be required indigenously in the export product? The case stands deferred.	

Case No.	149 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009190AM24
RA File Number	07AX04001998 AM24
Licence No and Date	0711010826/18/03/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	150 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	GRID ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009216AM24
RA File Number	30AX04000567 AM24
Licence No and Date	3011004933/19/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per the declaration letter, the item of import is indicated copper scrap. II. However, in the application summary on BO portal, import item is copper cc rods. Submit a revised declaration certificate. The case stands deferred.	

Case No.	151 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009233AM24
RA File Number	04AX04001123 AM24
Licence No and Date	0411007137/20/03/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009236AM24
RA File Number	04AX04001132 AM24
Licence No and Date	0411007138/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009265AM24
RA File Number	07AX04002021 AM24
Licence No and Date	0711010856/21/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 07.05.2024, as under: ON THE BASIS OF INFORMATION SUBMITTED BY THE FIRM THE LIC MAY BE RATIFIED AS UNDER ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 30 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,428 KG I. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT	

TO NETT AS PER G.N.4

2 to 5, 15 to 17, 19,21,22,24, 26 to 32, 35 to 40,42,44,50,53 to 55,57,72 to 79

II. IMPORT OF ITEM NO. 1, 12, 41 ARE CONSUMABLES.

QTY MAY BE ALLOWED AS APPLIED FOR WITH VALUE UP TO 0.05 % OF FOB VALUE.

I. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009284AM24
RA File Number	03AX04005951 AM24
Licence No and Date	0311032464/22/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 05.07.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	155 / NC/2/MEET/May/202425/4
Case Status	Case Deferred

Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009296AM24
RA File Number	07AX04001997 AM24
Licence No and Date	0711010887/22/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009307AM24
RA File Number	04AX04001143 AM24
Licence No and Date	0411007161/25/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 03.07.2024, as under: I. Import items at SNo.1 & 2 shall be of relevant grade as contained/ utilized in the export item. II. Quantity of import items at SI.No.1 & 2 put together may be allowed as 846.6 MT as 1.155 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	157 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009355AM24

RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/May/202425/4
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009356AM24
RA File Number	03AX04005983 AM24
Licence No and Date	0311032567/27/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 05.07.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	JASMINO CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009373AM24
RA File Number	03AX04006017 AM24
Licence No and Date	0311032596/28/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. What is the weight of each rubber spool using different sizes of seamless pipes?
- II. Submit the list of the quantity in numbers of each size of seamless pipes for export of 750 numbers.
- III. Submit a drawing of each size of spool and an excel sheet, which could indicate the use of each imported item according to the size of seamless pipe of the export product.
- IV. Process flow chart of each spool size and wastage at each stage of operation of seamless pipes.
- V. Will the spool be painted? What is the source of paint? If it will be procured indigenously, the same should be indicated in column b of appendix 4E.

The case stands deferred.

Case No.	160 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009377AM24
RA File Number	05AX04004001 AM24
Licence No and Date	0511024738/28/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab on the total net content of Lead in the Lead scrap (RAINS)
- II. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps (RAINS) for processing into Lead Tin Ingots.
- III. Any other scrap duly imported of lead scrap and value thereof.

The case stands deferred.

Case No.	161 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009378AM24
RA File Number	05AX04004075 AM24
Licence No and Date	0511024739/28/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab on the total net content of Lead in the Lead scrap (RAINS). II. Submit the Latest Environment clearance certificate issued by MoEF & CC/CPCB/SPCB on importing Lead scraps (RAINS) for processing into Lead Antimony Ingots. III. Any other scrap duly imported of lead scrap and value thereof. IV. It is noted that for manufacturing Lead-Tin ingots, the imported RAINS is 954 MT for producing 500 MTS lead-tin ingots of the same composition. However, the requirement of Lead Scrap (RAINS) is 945 MTS for the same composition and export quantity. Clarify the same. The case stands deferred.	

Case No.	162 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00009380AM24
RA File Number	02AX04000781 AM24
Licence No and Date	0211006277/28/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country.
- II. Percentage of recovery of material other than lead scrap and value
- III. Thereof in terms of INR.
- IV. Environment clearance certificate issued by moef&cc/cpcb/spcb on the processing Lead scrap for manufacturing of lead ingots/lead alloy ingots.

The case stands deferred.

Case No.	163 / NC/2/MEET/May/202425/4			
Case Status	Case Approved			
Party Name	HONYLITE PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024			
HQ File Number	HQRNORM APPLY 00000001AM25			
RA File Number	05AX04004096 AM24			
Licence No and Date	0511024752/01/04/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 07.07.2024, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
			ALUMINIUM HONEYCOMB BLOCKS.	WASTAGE @16.67% OF THE NET WEIGHT OF IMPORTED ALUMINIUM HONEYCOMB BLOCKS IN THE EXPORT PRODUCT.
1	ALUMINIUM HONEYCOMB PANEL	60000.00 KGS	POLYURETHANE ADHESIVE COMPONENT A POLYOL	0.25% OF THE FOB VALUE OF THE EXPORT PRODUCT
			POLYURETHANE ADHESIVE COMPONENT	

B ISOCYANATE

ALUMINIUM
2 HONEYCOMB 5000.00 KGS
CORE

ALUMINIUM
HONEYCOMB
BLOCK

WASTAGE @14% OF
THE NET WEIGHT OF
IMPORTED
ALUMINIUM
HONEYCOMB
BLOCKS IN THE
EXPORT PRODUCT.

NOTE: The grade of the aluminum honeycomb block should be matched with the grade of the aluminum honeycomb panel and core to be exported.

RA concerned may take suitable consequential action accordingly.

Case No.	164 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24
Licence No and Date	0811011188/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000089AM25
RA File Number	05AX04004100 AM24
Licence No and	0511024864/04/04/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF4A is required. The case stands deferred.	

Case No.	166 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000097AM25
RA File Number	04AX04001183 AM24
Licence No and Date	0411007219/04/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	OPTECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000279AM25
RA File Number	03AX04000178 AM25
Licence No and Date	0311033118/16/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	168 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000324AM25
RA File Number	05AX04000109 AM25
Licence No and Date	0511025054/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000339AM25

RA File Number	05AX04000195 AM25
Licence No and Date	0511025088/19/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit drawing of product with the export complete dimensions. II. Process flow chart with stage-wise wastage at each operation. III. Whether imported ms pipe is Seamless or ERW. The case stands deferred.	

Case No.	170 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000341AM25
RA File Number	06AX04000018 AM25
Licence No and Date	0611002622/19/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000358AM25
RA File Number	56AX04000020 AM25
Licence No and Date	5611002897/22/04/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	172 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000453AM25
RA File Number	03AX04005710 AM24
Licence No and Date	0311033399/26/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for Personal hearing in the forthcoming meeting. The case stands deferred.	

Case No.	173 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000547AM25
RA File Number	05AX04000011 AM25
Licence No and Date	0511025299/03/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000590AM25
RA File Number	13AX04000032 AM25
Licence No and Date	1311002994/07/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the composition of copper alloy ingots? II. What is the composition of brass scrap? Submit copy of the bill of lading. III. Process flow chart and wastage at each stage of operation. The case stands deferred.	

Case No.	175 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000638AM25
RA File Number	34AX04001003 AM24

Licence No and Date	3411004907/09/05/2024
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The details furnished in the application, 4E and CE certificate (4K) are inconsistent and hence clarification thereof. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	177 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000660AM25
RA File Number	02AX04000756 AM24
Licence No and Date	0211006538/10/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000687AM25
RA File Number	07AX04000196 AM25
Licence No and Date	0711011282/13/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000707AM25
RA File Number	31AX04000014 AM25
Licence No and Date	3111003423/14/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00000738AM25
RA File Number	05AX04000292 AM25
Licence No and Date	0511025541/15/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	181 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001295AM25
RA File Number	07AX04000397 AM25
Licence No and Date	0711011560/13/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001326AM25
RA File Number	02AX04000156 AM25
Licence No and Date	0211006723/14/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of antimony lead alloy? II. What is lead content in the imported remelted lead ingots/blocks? III. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country IV. Latest environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead ingots.	

The case stands deferred.

Case No.	183 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001328AM25
RA File Number	03AX04001263 AM25
Licence No and Date	0311034630/14/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps Druid or CoA from the recognized laboratory of the supplier country. II. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. III. Letter of consent to operate from Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of copper scraps Druid for manufacturing of Copper Flats / Sheets / Strips/ Extruded Solid Sections / Copper Rods/ Copper Extruded and Drawn Hollow Sections such as Pipes & Tubes. The case stands deferred.	

Case No.	184 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001338AM25
RA File Number	03AX04001141 AM25
Licence No and Date	0311034651/14/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the coating weight of tin on per kg export of tin coated copper bus bar?
- II. What is the source of tin in the export product? If procuring from indigenously, indicate in appendix 4e.
- III. Process flow chart and wastage of copper at each stage of operation.
- IV. Coloured photograph of the export product.

The case stands deferred.

Case No.	185 / NC/2/MEET/May/202425/4
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 4 and 08/07/2024
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	